

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-336-2020****WITH****LD-VC-OCW-180-2020**

Shashikant Punaji ... Petitioner
Versus
State of Goa & Anr. ... Respondents

Mr. S. N. Joshi and Ms. S. Joshi, Advocates for the Petitioner.
Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional
Government Advocate for the Respondents.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 8th December, 2020

P.C.

Heard Mr. Joshi, learned counsel for the Petitioner and
Mr. D. Pangam, learned Advocate General for the Respondents.

2. At the request of the learned Advocate General four weeks is
granted to the concerned Respondent to file response to this petition.
Copy of the response to be furnished to the learned counsel for the
Petitioner. If the Petitioner wishes to file rejoinder, the liberty is granted
to the Petitioner to file the same within two weeks from the date of the
receipt of the response.

3. The learned Advocate General states that the recoveries from the salary have already commenced. However, according to us, the recoveries from the salary of the Petitioner ought not to proceed. At least *prima facie*, it appears that there was no compliance with the principles of natural justice before the recoveries from the salary of the Petitioner was started. Accordingly, we grant interim relief in terms of prayer clause (d) of the petition which reads as follows :-

“(d) Stay the operation of the Order of Recovery dated 22/5/2020 (Exhibit P-8) till the hearing and disposal of the present petition.”

4. The matter is now placed for further consideration on 5th January, 2021.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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